

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF IIHT SYSTEMS LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                            |                                                                                                                                                           |
|----------------------|--------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of Corporate Debtor                                                                                                                   | IIHT SYSTEMS LIMITED                                                                                                                                      |
| 2.                   | Date of Incorporation of Corporate debtor                                                                                                  | 02 <sup>nd</sup> February 1993                                                                                                                            |
| 3.                   | Authority Under which corporate debtor is incorporated /Registered                                                                         | Registrar of Companies, New Delhi<br>Under the Companies Act, 1956                                                                                        |
| 4.                   | Corporate Identity Number /Limited Liability Identity of corporate debtor                                                                  | CIN: U72100DL1993PLC051969                                                                                                                                |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                         | <b>Registered office:</b><br>84, Sun Light Colony No. 1, Jangpura, South Delhi, Delhi 110014, IN                                                          |
| 6.                   | Insolvency Commencement date in respect of corporate debtor                                                                                | 7 <sup>th</sup> December 2021                                                                                                                             |
| 7.                   | Estimated Date of closure of insolvency resolution process                                                                                 | 5 <sup>th</sup> June 2022 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)                                          |
| 8.                   | Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional                                          | <b>Parveen Kumar Jain</b><br>IBBI/IPA-001/IP-P-02022/2020-2021/13110                                                                                      |
| 9.                   | Address and Email of the Interim Resolution Professional as registered with the Board                                                      | 501, Lane no. 3A (Band Gali), Chanderlok, behind Sanatan Dharam Mandir, New Delhi 110093<br><br>Email:-parveen_2817@yahoo.co.in                           |
| 10.                  | Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 | H.NO. 279, Gali no. 1, Chanderlok, Mandoli Road, Shahdara, Delhi 110093<br><br>Email:- <a href="mailto:cirp.iihtsystems@gmail">cirp.iihtsystems@gmail</a> |
| 11.                  | Last Date of Submission of Claims                                                                                                          | 21 <sup>st</sup> December 2021                                                                                                                            |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional       | Not Applicable                                                                                                                                            |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)      | Not Applicable                                                                                                                                            |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:-                                                     | (a) Web Link:-<br><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>(b) At the address mentioned at Column No.10     |

Notice is hereby given that the National Company Law Tribunal, Bench – III, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process against IIHT Systems Limited on 7<sup>th</sup> December 2021.

*Parveen Jain*



The creditors of **IIHT Systems Limited** are hereby called upon to submit their claims with proof, on or before **21<sup>st</sup> December 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No.10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



*Parveen Jain*  
08/12/2021

**Parveen Kumar Jain**  
**Interim Resolution Professional**  
**For IIHT Systems Limited**

**Registration No - IBBI/PA-001/IP-P-02022/2020-2021/13110**

Place: New Delhi

Date: 8<sup>th</sup> December 2021